

<i>Sl. No.</i>	<i>Name of the state/UT</i>	<i>No. of beneficiaries</i>	<i>Area covered (Hectares)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
2.	Bihar	92913	30337
3.	Gujarat	771	6745.70
4.	Karnataka	1095	2050
5.	Madhya Pradesh	4331	3322
6.	Maharashtra	709	852
7.	Rajasthan	—	62456
8.	Tamil Nadu	72130	15466.65
9.	U.P.	93542	30586
10.	Pondicherry	6068	—

### **Pension Schemes for Pondicherry Employees**

9314. SHRI D. PANDIAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are two different pension schemes for the retired employees in Pondicherry and those who have opted for Indian Pension are getting lesser amount than those who have opted for French pension Scheme; and

(b) the steps being taken to remove this anomaly and introduction of uniform pension scheme for the employees?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). At the time of merge of Pondicherry with India, employees, appointed by the erstwhile

French Govt. of the Territory were allowed to give options in respect of their pensionable Services. Those, who opted for pensionable Service under the French Govt. are given Metropolitan Pension by Govt. of France as per provisions of the Treaty of Cossion and those who opted for retention in Pondicherry Administration of the Indian Union are given pension just like any other Govt. servants of Central Govt. It would not be appropriate to equate the two sets of pensions, as these are governed by different pension rules and an international agreement entered into by two sovereign nations.

### **Civil Defence**

9315. SHRI YADVENDRA DATT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to gear up Civil Defence and to set up an